# 1900,

ul

## ASSAM SECRETARIAT.

### HOME-A

### Progs., February 1900, Nos. 35-36.

Amendment of the Rules for the administration of Criminal Justice in the Hill Districts.

A. S. P. O. (Progs.) No. 695-7+9-2-4-1900.

#### REFERENCES TO FORMER CASES.

Second Se		
Department, date, and Nos., or File No. and year.	Brief Title of File.	
<ol> <li>File No. 78J. of 1880.</li> <li>Ditto 24J. of 1881.</li> </ol>	} Revision of hill districts rules.	
3. Home, A, Apl. 1890, Nos. 24-25.	Rules for the ad- ministration of justice and police in the Naga Hills.	*
4. Ditto, Aug. 1898, Nos. 237-238.	Additions to the Rules for the administra- tion of justice and police in the Jaintia Hills and such portions of the Khasi Hills as have been constituted British territory.	
K-2-	-87.	Amen

1900

### ASSAM SECRETARIAT.

HOME-A.

Nos. 35-36.

FEBRUARY.

Amendment of the Rules for the Administration of Criminal Justice in the Hill Districts.

LIST OF PAPERS.

No. 35 .- Chief Commissioner's Notification No. 81J., dated the

No. 36 .- To the Deputy Commissioners, Naga Hills and Khasi

and Jaintia Hills, No. 1846Misc.-209-210J., dated

8th January 1900.

the 17th January 1900.

5

REFEBENCES TO LATER CASES.

Contraction of the second seco	
Department, date, and Nos.	Brief Title of File.
	-
	4. 12
P*	

(To be continued on back, if necessary.)

KEEP-WITHS PRINTED.

Notes and orders.

KEEP-WITHS NOT PRINTED.

Nil.

ENTER SEA

### REFERENCES TO LATER CASES-contd.

Department, date, and Nos	Brief Title of File.

### K. W.

### HOME-A, FEBRUARY 1900.

### Nos. 35-36.

### Amendment of the Rules for the administration of Criminal Justice in the Hill Districts.

Extract from notes and orders on file of diary No. 1711 Misc. (Judicial) of 1839, regarding the criminal case-Chattar Sing versus Jit Ram Domai-tried by Lieutenant Kennedy while officiating as Deputy Commissioner, Naga Hills.

Assistant Secretary,

It may here be pointed out that, in order to make Rule 21 consistent with Rule 16 of the Rules" for the administration of justice in the Naga Hills, a correction slip · Pages 77-78 of the Manual of Local Rules-• Pages 77-78 of the Manual of Local Rules. should be inserted between the words "sentences" and "above." Similar correction slip should issue t Page 86 of the Manual of Local Rules. the Manual of Local Rules. + Page 86 of the Manual of Local Rules. Khasi and Jaintia Hills.

Gobinda-24th November 1899.

C. G.-24th November 1899.

Quite right. Submit separately with file in which rules were considered.

25th November 1899,

H. C.

Assistant Secretary (through Manual Clerk),

From this office letter 1 No. 64J., dated the 9th January 1890, it will be seen that the Rules for \* Home, A. April 1890, Nos. 24-25. formed into a Chief Commissionership, those rules were amended by the Governor General in Council,

and republished in the Assam Gazette of the 13th June 1874. Subsequently, in the Assam Gazette of File No. 24J. of 1881. form, in the Manual of Local Rules. The omission pointed out in office notes dated the 24th November 1899 appears to be accidental. There appears to be no previous discussion on the subject.

(2) Rules having the force of law are generally modified || by notifications. But the addition which it is now proposed to make is only verbal, and, therefore, the issue of a notification does not seem necessary. Orders are required 1 Page 1 of Home, A, Aug. 1898, Nos. as to whether the addition may be made by the issue of a correction slip only.

Gobinda-21st December 1899.

C. G.-21st December 1899.

Subject to your approval of paragraph 2 of the above note, I put up a draft correctionslip tothe Manual of Rules of Law.

R. K. Sen-21st December 1899.

Put up an alternative draft notification. 26th December 1899.

Assistant Secretary,

An alternative draft notification put up.

Gobinda-29th December 1899.

C. G.-29th December 1899.

H. C.

Secretary,

.

I think that we should issue as a draft notification. The rules have the force of law.

29th December 1899.

Chief Commissioner,

The draft notification may issue.

Srd January 1900. Srd January 1900. F. J. M. H. J. S. C.

Eliter

H. C.

[Chief Commissioner's Notification No. 81J., dated the 8th January 1900, published in the Assam Gazette dated the 13th January 1900.]

[To the Deputy Commissioners of the Naga Hills and Khasi and Jaintis Hills, No. 1846Misc.-209-210J., dated the 17th January 1900.]

Recorded by-K. D.-16th Feb. 1900. R. M. De-17th Feb. 1900.

Ead. by-D. C. N.

12.

ž.,

### ASSAM SECRETARIAT PROCEEDINGS.

HOME-A.

February 1900.

Amendment of the Rules for the administration of Criminal Justice in the Hill Districts.

#### The 8th January 1999.

No. §1].—In exercise of the powers conferred by section 6 of the Scheduled Districts Act (XIV of 1874), the Chief Commissioner of Assam declares that the words "for a term of seven years or upwards" shall be substituted for the words "above seven years" in the following rules :

- (1) Rule 21 of the Rules for the Administration of Justice and Police in the Naga Hills district, published under Notification No. 81, dated the 28th October 1882, in the Assam Gazette of the 4th November 1882, Part I, pages 528-532; and
- (2) Rule 22 of the Rules for the Administration of Justice and Police in the Jaintia Hills and such portions of the Khasi Hills as have been constituted British territory, published in the Assam Gazette of the 13th June 1874, pages 32-35.

#### F. J. MONAHAN,

Secretary to the Chief Commissioner of Assam.

No. 36.

No. 1846Misc.-209-210J., dated Shillong, the 17th January 1900.

Memo. by-The Secretary to the Chief Commissioner of Assam.

Copy of Chief Commissioner's Notification No. 81J., dated the 8th January 1900, forwarded to the Deputy Commissioner, Naga Hills Rhasi and Jaintia Hills, for information.